

and programmes for consideration for inclusion in the 4th Five Year Plan.

6. *Voluntary arbitration.*—Representatives of the workers referred to voluntary arbitration and pointed out that hesitation on the part of some of the employers still remained. The employers' representatives pointed out that they had been doing their best to persuade their affiliates to accept voluntary arbitration as a means for settlement of industrial disputes. It was explained that difficulties, if any, standing in the way of employers in this regard would be gone into in detail at the next meeting of the Central Implementation and Evaluation Committee.

7. *The Punjab Industrial Establishments (National and Festival Holidays and casual and sick leave) Bill.*—It was agreed that this legislation was a matter for the State Government.

8. *Introduction of the Pay Roll Savings Scheme.*—Employers and Trade Unions should give wider publicity to the Scheme and extend their fullest cooperation to ensure satisfactory working of the Scheme.

9. *Recognition of category-wise or department-wise unions in an establishment/industry under the Code of Discipline and the Rights of unrecognised unions.*—The consensus of opinion was that the recognition of category-wise/department-wise unions should not be encouraged. Unions not recognised under the Code of Discipline should, however, have the right to represent individual grievances relating to dismissal and discharge or other disciplinary matters affecting their members. The question of other rights of unrecognised unions was deferred for future consideration.

79. [Transferred to the 10th September, 1964.]

FLIGHT OF UNIDENTIFIED PLANES OVER GULMARG

80. SHRI R. S. KHANDEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that two unidentified jet planes were seen fly-

ing over Gulmarg on the 29th June, 1964;

(b) whether Government have made any inquiry into the matter; and

(c) if so, what is the result of the inquiry?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) No. They were our own aircraft.

(b) and (c) Do not arise.

PRINTING OF NEHRU COMMEMORATIVE STAMPS

81. SHRI P. L. KUREEL URF TALIB: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the stamps issued in commemoration of the late Prime Minister, Shri Jawaharlal Nehru, were printed at the Nasik Security Press; and

(b) how many varieties of these stamps were printed?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI): (a) Yes Sir.

(b) Only one.

82. [Transferred to the 18th September, 1964.]

PUBLICATION OF WORKS OF JAWAHARLAL NEHRU

83. SHRI SHISHIR KUMAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have decided to publish the complete works of the late Prime Minister Shri Jawaharlal Nehru;

(b) if so, the details of the works that will be published; and

(c) the period that will be required to bring out these publications?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) Government have not taken any decision so far

(b) and (c) Do not arise.

PORT HAJ COMMITTEE, BOMBAY

84 SHRI SHERKHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Port Haj Committee, Bombay has been reconstituted by the Government of India;

(b) if so, what are the reasons for its reconstitution; and

(c) what is the number of members of the Committee and what is their term of office?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH):

(a) Yes, Sir.

(b) The Port Haj Committee, Bombay, was constituted under the Port Haj Committee Act, 1932 which envisaged the setting up of three Port Haj Committees one each at Bombay, Calcutta and Karachi. After independence it was considered desirable to revise the 1932 Act to bring it in line with the present requirements. This Act was accordingly repealed by the Haj Committee Act, 1959. The Committee has been constituted as the Haj Committee under the new Act.

(c) The Haj Committee has 19 members. The terms of office is 3 years.

STATE HAJ COMMITTEES

85. SHRI SHERKHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of States in which the State Haj Committees have been established; and

(b) the names of States in which these Committees have not been established and the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) Eleven.

(b) Orissa, Maharashtra, Punjab, Mysore and Nagaland. These are advisory committees and it is for the States concerned to set up such Committees according to their requirements.

HAJ PILGRIMS

86 SHRI SHERKHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of pilgrims who went for Haj this year?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): 16,624.

DISPUTE BETWEEN BANK EMPLOYEES AND EMPLOYERS

87 SHRI J. H. JOSHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the outcome of the dispute that arose between the bank employees and the employers in the month of August, 1964;

(b) the number of employees who joined the strike or adopted the policy of go-slow in work; and

(c) how many banks and their branches were involved in the dispute?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): (a) As a result of the tripartite meeting convened by the Chief Labour Commissioner with the representatives of employers and employees a settlement was reached on some of the issues on the 18th August 1964. Another settlement on some more issues was arrived at on the 29th August 1964. The parties have agreed to discuss the matter further on the 30th September 1964 with a view to have a long-term settlement. The terms of settlement already